

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
CP No. (IB)- 246/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Khatu Shree Chem

...Operational Creditor

Versus

Prayag Polytech Pvt. Ltd.

...Corporate Debtor

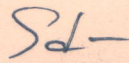
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

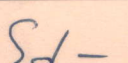
Present Through Video Conferencing: -

For the Operational Creditor : Akarsh Mathur, Adv.
For the Corporate Debtor : Amodini Raina, Adv.
Bhaskar, Adv.
Karan Pratap Singh, Adv.
Ayandeb Mitra, Adv.
Vipul Ganda, Adv.
Sandeep Taneja, Adv.

ORDER

Heard Mr. Akarsh Mathur, Adv. for the Petitioner/ Operational Creditor. Ms. Amodini Raina, Adv. appearing on behalf of Respondent/ Corporate Debtor submits that the main arguing counsel Mr. Virendra Ganda, Ld. Sr. Adv. is on his legs before some other Court and seeks short adjournment. List the matter for further consideration on 10.11.2022.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 28, 2022
VG